

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2176
ANSWERED ON:06.12.2006
UPLOADING DETAILS ON WEBSITES
Jha Shri Raghunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has reiterated its earlier instructions to the Ministries/Departments/PSUs etc. to ensure that details of the tenders invited are uploaded in time every month on their official websites;
- (b) if so, the details thereof;
- (c) whether the Ministries/Departments/PSUs have uploaded the requisite details on their websites;
- (d) if not, the reasons therefor; and
- (e) the action taken/proposed to be taken against those found guilty for the lapses?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): Yes, Sir. The Central Vigilance Commission has reiterated its earlier instructions requiring all major Organizations to publish a summary every month, of all the contracts/purchases made above a certain threshold value on their website, vide their circular No. 31/9/06 dated 1.9.2006. The details to be provided include the date of publication of the tender, type of bid, last date for receipt of tender, number of tenders received, names of parties qualified after technical evaluation and names of those not qualified, value of contract, whether contract was awarded to L-1 and the name of the contractor.

(c) to (e): The process of publishing of the information relating to tenders on the website is an ongoing process. The Chief Vigilance Officers (CVOs) of the organizations are to monitor the implementation of the Commission's instructions and ensure that the tenders above a threshold value fixed by them, in consultation with their respective management, are uploaded in their respective organization's website. The Chief Vigilance Officers also report this to the Commission in their reports. Any instance of deviation, when it comes to the notice of the Commission, is specifically taken up with the Organization/Chief Vigilance Officer concerned.